

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.419**  
**CP/208/ND/2023**

**IN THE MATTER OF:**

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 18.04.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Adv. Mahima Shekhawat

**ORDER**

Mr. Ashok Sachdeva, Authorized Representative on behalf of the Applicant is present and Learned Counsel for the Respondent is present Adv. Mahima Shekhawat present through VC and also the Company Secretary is physically present. In this matter pleadings already complete.

List the matter on **01.05.2024** at **11:00am**.

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**